IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423
CP/96/ND/2023

IN THE MATTER OF:

Mr. Mohit Anand ... Applicant
Versus
Relaxo Footwears Limited ... Respondent

Under Section 59 (Companies Act)

Order delivered on 16.04.2024

CORAM:
MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashok Kr Bharti, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **28.05.2024.**

-SD-
(Court Officer)